

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No.78 of 2012

Dated : 3rd August, 2012

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Powergrid Corporation of India Ltd.

... Appellant(s)

Versus

Central Electricity Regulatory Commission
& Ors.

....Respondent(s)

Counsel for the Appellant(s): Mr. Pawan K. Singh

Counsel for the Respondent (s): Mr. M.G. Ramachandran,
Mr. Anand K. Ganesan for R.2

Mr. Anand K. Ganesan for R.7

Mr. Manoj Dubey for R.5

ORDER

It is pointed out that the Respondent Nos.2 & 4 have filed the reply, a copy of which has been served on the Appellant.

Mr. Manoj Dubey undertakes to file Vakalatnama on behalf of Respondent No.5 and seeks some time to file the reply. Mr. Anand

K. Ganesan undertakes to file Vakalatnama on behalf of Respondent No.7 and seeks some time to file the reply. Accordingly, they are directed to file the same on or before 25.08.2012 after serving copy on the other side.

Post the matter on **04.09.2012**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

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